

था कि जस्टिस कृष्णा अय्यर के जो सजेशन या रेकमेडेशन थीं और पटीशन कमेटी की जो रेकमेडेशन थीं वे आपने पूरी तरीके से इनकापोर्ट नहीं किया और आप खुद कहे कि बहुत हद तक, यह हद का सवाल है वैन यू से जो अन-आर्गेनाइज्ड हैं उनको जस्टिस मिलना चाहिए, लेकिन आपने इस आर्डिनंस में रखे हैं 50 वर्कर्स जिस कंस्ट्रक्शंस में काम करते हैं बिल्डिंग वर्कर्स कंस्ट्रक्शन में और मेनली यह तो जस्टिस कृष्णा अय्यर जो भी नहीं बोले, कृष्णा सेन्नी भी नहीं बोले। यह मैंने एक ही एग्जंपल दिया, ऐसे बहुत से हैं।

حضرتی محمد سلیم :۔۔۔ کب تک روئے  
رکھئے۔ جسٹس تو ملنا چاہئے۔ بلڈنگ  
کنسٹرکشن ورکرس کو اور ایئر جی جی  
کے آگے۔ لیکن میز کنڈیکٹنگ جسٹس  
کرسٹنا ایئر جی جو سیجینٹس بار ایگزیکیوٹو  
تھیں۔ وہ اپنے پرے طریقے سے انکار  
ہیں کیا اور آپ خود کہیں کہ بہت جلد  
کا سوال ہے۔ "ورکس یوسے" جو ان آرگنائزڈ  
ہیں انکو جسٹس ملنا چاہئے لیکن آپ نے اس  
آرڈر مینٹنس میں رکھے ہیں۔ 50 ورکرس  
جسٹس کنسٹرکشن میں کام کرتے ہیں بلڈنگ  
ورکرس کنسٹرکشن میں اور مینلی یہ تو  
ایئر جی جی ہیں۔ کرسٹن سیجی بھی  
ہیں۔ یہ میں نے ایک ہی ایکٹرا میل  
دیا۔ (ایسے بہت سے ہیں)۔

THE DEPUTY CHAIRMAN: Mr. Salim, you made your objections very clear before this august body and the Minister concerned, to the best of his ability, tried to answer you. Now, this Ordinance will come up for discussion. At the time of withdrawal of the Bill, if

you so wish, I will give you permission to raise your objections, or to make your suggestions, whatever you may have.

MOU between the Government of India and Power Grid Corporation of India

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): Madam, I beg to lay on the Table a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Power) and Power Grid Corporation of India Limited, for the year 1995-96

[Placed in Library, See No. LT-8179 / 95]

I. Report and Accounts (1994-95) of the Small Industries Development Bank of India, Lucknow and related papers.

II. Report and Accounts (1994-95) of the Export-Import Bank of India, Bombay and related papers.

III. Notification of the Ministry of Finance (Deptt. of Economic Affairs)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL): Madam, I beg to lay on the Table

I. A copy each (in English and Hindi) of the following papers under-sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989:—

(i) Annual Report and Accounts of the Small Industries Development Bank of India, Lucknow, for the year 1994-95, together with the Auditors' report on the Accounts.

(ii) Review by Government on the working of the above Bank.

[Placed in Library, See No. LT-8291 / 95]

II. A copy each (in English and Hindi) of the following papers under-sub-section (5) of section 19 and sub-

## of Time

section (5) of section 24 of the Export-Import Bank of India Act, 1981:—

- (i) Thirteenth Annual Report and Accounts of the Export-Import Bank of India, Bombay, for the year 1994-95, together with the Auditors' report on the Accounts.
- (ii) Review by Government on the working of the above Bank.

[Placed in Library, See No. LT-8290 / 95]

III. A copy (in English and Hindi) of the Ministry of Finance Department of economic Affairs. Notification G.S.R. No. 629(E), dated the 11th September, 1995, publishing the Securities and Exchange Board of India Appellate Tribunal (Procedure) Rules, 1995, under Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT-8289/95]

#### REPORTS OF THE COMMITTEE ON HOME AFFAIRS

SHRI RAJNI RANJAN SAHU (Bihar): Madam, I beg to lay on the Table the Twenty-third and Twenty-fourth Reports (in English and Hindi) of the Committee on Home Affairs on the Arbitration and Conciliation Bill, 1995, and the Election Commission (Charging of Expenses on the Consolidated Fund of India) Bill, 1994, respectively.

#### MOTION FOR EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE SELECT COMMITTEE OF THE RAJYA SABHA ON THE PATENTS (AMENDMENT) BILL, 1995

SHRI V. NARAYANASAMY (Pondicherry): Madam I beg to move the

#### Amendment Bill, 1995

following Motion: "That the time appointed for presentation of the Report of the Select Committee of the Rajya Sabha on the Patents (Amendment) Bill, 1995 be extended upto the last day of the first week of the Hundred and Seventy Sixth Session of the Rajya Sabha."

*The question was put and the motion was adopted.*

THE DEPUTY CHAIRMAN: Shri V. Gopalsamy. Shri Gopalsamy, please abide by the time.

विपक्ष के नेता (श्री सिकन्दर बख्त): सदर साहिब, मैं दरखास्त की थी कि मैं काश्मीर का सवाल उठाऊंगा... (व्यवधान) अब यहां ऐसा हो रहा है... (व्यवधान) कि पार्लियामेंट्री अथॉरिटी बराबर इमोयर हो रही है और इस दफ्त प्राइम मिनिस्टर साहब ने एक फोरम लैंड में, हमारे पार्लियामेंट में जो यूनिमसली पास किए हुए था रेजोल्यूशन उसकी टोटली खिलाफवर्ती की है... (व्यवधान)... मैं यह कह रहा हूँ... (व्यवधान)

[[ نیتا و پکشن "شہری سکندر بخت" : صدر صاحبہ - میں نے درخواست کی تھی کہ میں کشمیر کا سوال اٹھاؤں گا... "مداخلت"۔۔۔ اب یہاں ایسا ہو رہا ہے "مداخلت"۔۔۔ کہ پارلیمنٹری اتھارٹی برابر انکوائر ہو رہی ہے اور اس دفعہ پرائم منسٹر صاحب نے ایک فارن لینڈ میں ہماری پارلیمنٹ میں جو یونینی ملی پاس کیے ہوئے تھے ان کے خلاف رجولوشن اسکی ٹوٹلی خلاف ورزی کی ہے...۔۔۔ "مداخلت"۔۔۔ میں یہ کہہ رہا ہوں...۔۔۔ "مداخلت"۔۔۔ ]]

SHRI V. GOPALSAMY (Tamil Nadu): Madam, you have called me. (Interruptions)